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IN THE HIGH COURT OF DELHI AT NEW DELHI

O.M.P. (COMM) 204/2019

NTPC LIMITED Petitioner

> Ms. Suruchi Suri, proxy counsel for Through:

> > Ms. Bani Dikshit, Advocate.

versus

JINDAL ITF LIMITED & ANR.

..... Respondents

Mr. Vijay K. Singh & Mr. Prateek Through:

Dheer, Advocates for R-1.

CORAM:

HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

<u>ORDER</u> 04.11.2022

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I.A. 18026/2022 (U/S 151 of CPC, 1908)

- 1. The present application under Section 151 of the Code of Civil Procedure, 1908 has been filed on behalf of the respondent No. 1 seeking to take on record the extended/renewed Bank Guarantee.
- 2. Proxy counsel appearing on behalf of Ms. Bani Dixit who is main counsel for the petitioner, submits that the present application may be allowed.
- 3. In view of above, the extended/renewed Bank Guarantee be taken on record.
- Application is disposed of. 4.

NEENA BANSAL KRISHNA, J

NOVEMBER 4, 2022

S.Sharma